organisational strength or relevant expertise 30 handle such large and sensitive assignments; and

(d) whether it is also a fact that many sudit firms indicted by the Joint Parliamentary Committee in the banking-scam have been reappointed even before the completion of enquiry on their role?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHAR MURTHY) : (3) No, Sit.

(b) and (c) The norms for empanelment of Statutory Central Auditors have been recommended by the Standing Advisory Committee (SAC) constituted by RBI for public sector banks. These norms inter-alis stipulate that the firm should have a minimum of 6 full-time Chartered Accountants including 4 full-time partners, of which one should be FCA. That norms prescribed by SAC ensure that the concerned auditors have requisite organisational strength and expertise.

Disbursement of Lease by Central Bank of India

5420. SHRI B. K. HARIPRASAD : Will the Minister of FINANCE be pleased to state .

(a) Whether it is fact that there have been certein specific irregularities in the process of Central Bank of India's disbursements of loanse worth more than Rs. 400 crores to select corporate sector;

(b) if so, who are the beneficiaries of this disbursement and the amounts of loans advanced to each of them;

(c) whether it is a fact that RHI in its communication dated October 11, 1991 had cautioned the Central Bank of India to excerise utmost care to ensure the proper end-use of Aunds and if so, why the Central Bank of India flouted the RBI's directives, and

(d) What is the quantum of such advances now considered to be unrecoverable or sticky?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHAR MURTHY) : (a) and (b) Reserve Bank of India (RBI) has reported that its scrutiny of the relatively large advances sanctioned by the Central Bank of India during the year 1991-92 has revealed certain irregularities. RBI's scrutiny report has not given any aggregate figure of the limits sanctioned or outstanding in such accounts. However, Central Bank of India has reported that total present exposure in the 19 accounts covered in RBI scrutiny is Rs. 191.79 crores.

(c) Information is being collected and will be laid on the Table of the House.

(d) Central Bank of India has reported that out of its total exposure of Rs. 191.79 crores in cases covered in RBI's scrutiny Rs. 30.48 crores relates to doubtful and loss asset accounts.

मारत में जनिवासी मारतीयों द्वारा निवेश

5421. श्री सुरेन्द्र सिंह मण्डारी : क्या खिल मंत्री यह बलाने की रुपा करेंगे कि :

(क) पूर्ख एकिया, पशिचमी एकिया, बिस्टेन और उस्मेरिका में रहने भारते एक लाख डालर से वाधिक, 50 डजार से एक आख डालर तक और 50 लाख डालर से कम खाय वाले किंठने माराजीयों ने निवेक फ़िया है;

(क्ष) लिखेश क्षाउने के सिने सनिच्छुक मारजीयों ने निवेश न करने के लाज फारण विये हैं: न्हीर

(ग) हुछ संबंध में अनिकलर प्राःतीमों को पेस आ रही कठिनाक्षमें की द्वार करने के लिए सरकार तथा ज्या उपार किये का रहे ते लौर क्या योजना बनाई जा रही है?

विक्स मेन्द्रांसाय में राज्य मंत्री (क्री एम० वी० अन्द्रशेखर धूर्ति): (क) सरकार बारा विक्रिप्ट जाय गाँ के तडत अचवा विक्रिप्ट क्षेत्र से आने कले अनिवासी मारतीयों (एन० आर० आई०) हारा किए गए निवेक्नों से संबंधित आंकड़े नक्की रखे जा रहे है।

(ख) और (ग) अनिवासी भारतीयों झारा परा स्थाई गई निवेत्र संबंधी बाणार्स्स पर, सरकार आप अध्य अधिक और विवेन्न संबंधी नीसिगट सुघारों के साथ के रूप में निरन्तर अभ्या का ष्यान विया का रहा है।

Allocation of funds for State and Central Plans

3422 SHRI SOMAPPA R. BOMMAI : Will the Minister of FINANCE be pleased to Bate: